

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S).13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE)

(1) IA NOS. 158707 AND 158709/2023 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON BEHALF OF DR. SHARAD GUPTA)
(2) IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)
(3) IA NO.164721/2024 IN IA NO.160205/2023 IN IA NO.487/2009 (FOR RESTORATION)

“ONLY” NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.

(PETITIONER-IN-PERSON, MR. A.D.N. RAO, SR. ADVOCATE (A.C.), MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. ANKIT GOEL, MR. ANSHUL GUPTA, MR. KAMLENDRA MISHRA AND MR. AMRISH KUMAR, ADVOCATES)

Date : 13-09-2024 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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(IA NOS.158707 &
158709/2023)

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(IA NO. 31946/2024)

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(IA NO.164721/2024)

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Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NOS. 158707 AND 158709/2023 (APPLNS. FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. ON BEHALF OF DR. SHARAD GUPTA)

1. This is an Application (IA No.158707/2023) for directions.

Prayer 'b' of the Application reads thus:

"Pass the order to declare Agra as Heritage Site as direction issued by this Hon'ble Court vide its order dated 19.12.1996 and 28.08.2018."

There is nothing placed on record to show that by declaring

Agra as a world heritage site, there will be any special advantage to the city. Moreover, we do not think this Court can grant a declaration as prayed that Agra is a heritage site. The Application (IA No.158707/2023) is rejected. Consequently, IA No. 158709/2023 also stands disposed of.

IA NO. 31946/2024 (APPLN. FOR PERMISSION ON B/O OF NORTH CENTRAL RAILWAY, AGRA)

1. We have perused the affidavit filed by the Union of India in compliance with our order dated 11th July, 2024. In terms of the said order, we expected the concerned Authorities to constitute a team of experts with a direction to the team of experts to visit the site of the project and redo the exercise of ascertaining as to how many trees are really required to be cut for implementation of the project. This exercise has not been done as can be seen from the affidavit filed on 7th September, 2024.
2. We direct the Union of India to take necessary steps. We grant time of three weeks to file an affidavit in those terms.
3. List on 27th September, 2024.

IA NO.164721/2024 IN IA NO.160205/2023 IN IA NO.487/2009 (FOR RESTORATION)

1. This Application is allowed by recalling the order dated 11th July, 2024. IA No.160205/2023 is restored to its original number.
2. List IA No.160205/2023 on 25th October, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)